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O.A. No. 212 of 2012

Dinabandhu Majhi.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 15.03.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. A.K.Hota, Ld. Counsel for the
applicant.

2. By filing this O.A. the applicant has sought for
the following relief:

- " i. To direct NALCO Authorities
to issue appointment order to
the applicant.
- ii. To pass such other order(s) as
deem fit.....
- iii. To allow this application with
cost.....

3. Vide paragraph-9, the applicant has also prayed
as an interim relief to direct the NALCO Authorities to
dispose of the representations as at Annexure-A/6 series.

4. Since the representations of the applicant as at
Annexure-A/6 series are pending with Respondent No.2, we, at
this stage, without entering into the merit of the case, deem it
proper to send the case before the competent authority to take

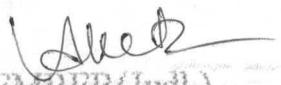
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a decision first on the pending representation. As agreed to by the Ld. Counsel for the applicant, we direct Respondent No. 2 to consider the pending representation dated 15.07.2011 (filed under Annexure-A/6 series) and pass a reasoned order within 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No. 2 and free copies of this order be handed over to the Ld. Counsel for the applicant.


MEMBER (Judl.)


MEMBER (Admin.)

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